



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 29 March, 2019

SRO 235 In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint the Officers at Annexure to the notification to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within territorial jurisdiction as may be assigned to them by the District Magistrate Jammu till Lok Sabha Election 2019 is over.

By Order of the Government of Jammu and Kashmir.


Sd/-  
(Achal Sethi)  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

No. LD(P)94/I-Jammu (pf-I)

Dated :- 29 - 03 - 2019

Copy to the :-

1. Chief Electoral Officer, Jammu and Kashmir, Jammu.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Jammu. This is with reference to his letter No. ENT/J/2019/16701-02 dated 26.03 2019.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
(Khursheed Ahmad Bhat)  
Deputy Legal Remembrancer,  
Department of Law, Justice & Parliamentary Affairs

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